

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

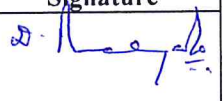

(10)

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.218/9/HDB/2017
NAME OF THE COMPANY	Sanjay Strips Pvt Ltd & Others
NAME OF THE PETITIONER(S)	Raj Steels
NAME OF THE RESPONDENT(S)	Sanjay Strips Pvt Ltd & Others
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Rangarao Doradla	Professional Representative CA	ranga-ca@rediffmail.com @ 98480 25125	
Adv. Anubhuti Seth	Legal Counsel	aseth32@gmail.com 8860685993	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sanjay Gupta	Director	Sanjaygk07@gmail.com 9849070821	

Heard Shri Rangarao Doradla, Learned CA, Ms. Anubhuti Seth, Learned Counsel for the Petitioner and Shri Sanjay Gupta, Director of the Respondent Company (party-in-person).

The Director of the Respondent Company who was present, requested time to file his objections / reply to the CP. The Learned Counsel for the Petitioner Company submit that they have filed an affidavit dated 23.10.2017 by stating that their Banker DCB intimated that they will give the certificate under 9(3)(c) of IBC only when NCLT directs them to issue which is contrary to law.

We direct the General Manager of the DCB to be present here to explain as to why he is not issuing the certificate. Ms. Anubhuti Seth, Learned Counsel submits that she is filing her vakalat for the Petitioner today. Post the case pm 03.11.2017


Member (T)


Member (J)